

कार्यालय जनपद न्यायाधीश, गाजियाबाद।

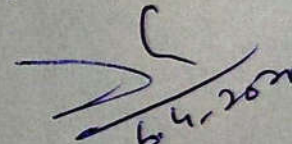
आदेश

सभी सम्बन्धित सूचित हो कि माननीय उच्च न्यायालय इलाहाबाद के पत्र संख्या PS (RG)/39/2020 : Allahabad Dated April 06, 2020 के द्वारा यह सूचित किया गया है कि माननीय न्यायालय द्वारा जनहित याचिका संख्या 564/2020 इन री बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक 06.04.2020 द्वारा यह आदेशित किया गया है कि विवाचक कार्यवाहियों में जिनका समय 25.03.2020 अथवा उसके बाद समाप्त हो रहा था तब ऐसे समय को 25.05.2020 तक बढ़ा हुआ समझा जाय।

माननीय उच्च न्यायालय द्वारा यह भी आदेश किया गया है कि जिन बन्दियों के जमानत प्रार्थना पत्र जिला न्यायालय अथवा माननीय उच्च न्यायालय द्वारा 15.03.2020 अथवा उसके पश्चात स्वीकार किये गये हैं परन्तु राज्य में लॉक डाउन होने के कारण उनके द्वारा अपनी-2 प्रतिभूपत्र व व्यक्तिगत बन्ध पत्र दाखिल नहीं किये जा सके हैं ऐसे बन्दी रिहाई हेतु आदेश की प्रति सहित जेल अधीक्षक गाजियाबाद के माध्यम से प्रार्थना पत्र प्रस्तुत कर सकते हैं।

आदेश की प्रति जनपद न्यायालय गाजियाबाद की वेब साइट पर अपलोड की जावे।

दिनांक :- 06.04.2020


6.4.2020
जनपद न्यायाधीश,
गाजियाबाद।

In Residence

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto

Hon'ble Govind Mathur,Chief Justice

Hon'ble Siddhartha Varma,J.

To meet the eventualities occurred as a consequence to lockdown due to the threat of Novel Corona Virus (COVID-19), we issued certain directions under an order dated 26th March, 2020. In continuation of the directions aforesaid it is further directed that:-

(i) As per provisions of Section 29A of the Arbitration and Conciliation Act, 1996 the award in the matter other than international commercial arbitration is required to be made within a period of twelve months from the date of completion of pleadings under sub-section (4) of Section 23. The requirement of Section 29A of the Act is mandatory by nature. However, looking to the extraordinary circumstances, it is desirable to extend the period aforesaid.

Accordingly, it is directed that if in any arbitral proceedings the pleadings under sub-section (4) of Section 23 of the Act have been completed and the period of twelve months has expired or is going to be expired on or after 25th March, 2020 then the same stands extended upto 25th May, 2020.

(ii) It is brought to our notice that before enforcement of the lockdown different courts in the State of Uttar Pradesh including the High Court have granted orders to release the accused-applicants on bail but they have not been released so far due to non-availability of sureties.

Looking to impediments in arranging sureties because of lockdown, while invoking powers under Article 226 and 227 of the Constitution of India, we deem it appropriate to order that all the accused-applicants

whose bail applications came to be allowed on or after 15th March, 2020 but have not been released due to non-availability of sureties as a consequence to lockdown may be released on executing personal bond as ordered by the Court or to the satisfaction of the jail authorities where such accused is imprisoned, provided the accused-applicants undertakes to furnish required sureties within a period of one month from the date of his/her actual release.

The order be published in the official website of this Court. A soft-copy of this order shall be sent to all concerned Courts and Tribunals; the learned Advocate General; the learned Additional Solicitor General of India; the learned Assistant Solicitor General of India; State Public Prosecutor and the Chairman of Bar Council of Uttar Pradesh.

Order Date :- 6.4.2020
Bhaskar

(Siddhartha Varma, J.)

(Govind Mathur, C.J.)